

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency)No.130 of 2020

IN THE MATTER OF:

M/s Skyhigh Infra Projects Pvt. Ltd.

.....Appellant

Vs.

M/s Orion Infra Build Pvt. Ltd. & Anr.

.....Respondents

Present :

For Appellant: Mr. Arun Kathpalia, Sr. Advocate, Mr. S.Goyal, Mr. Nubee Naved, Advocates

For Respondents: Mr. S.Chaudhry, Mr. P.Agarwal, Advocates

Mr. Amar Pal

O R D E R

24.01.2020 - Since the appeal has been filed by the ‘Corporate Debtor’ who is not competent to file the same in the light of Authoritative pronouncement of the Hon’ble Apex Court in “*Innoventive Industries Ltd. Vs. ICICI Bank (2018) 1 SCC 407*”, Learned Counsel for the Appellant seeks and is allowed to file the application for substitution of Corporate Debtor by an Ex-Director or Shareholder and transpose the present Appellant / Corporate Debtor as party Respondent No. 3. Such Application may be filed during the course of the day.

....contd.

Post the matter on **28th January, 2020.**

[Justice Bansi Lal Bhat]
Member (Judicial)

[Justice Venugopal M.]
Member (Judicial)

[Justice Anant Bijay Singh]
Member (Judicial)

ss/nn

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